
Ashish Alias Golu Vs State Of Madhya Pradesh And Others

Criminal Appeal No. 10149 Of 2022

Court: Madhya Pradesh High Court (Gwalior Bench)

Date of Decision: Nov. 10, 2022

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 " Section 3(2)(v), 14A(2), 15A#Indian Penal Code, 1860 " Section 120B, 34, 201, 304#Madhya Pradesh Excise Act, 1915 " Section 34(2), 49(a)

Hon'ble Judges: Gurpal Singh Ahluwalia, J

Bench: Single Bench

Advocate: Kushagra Shukla, P.S. Raghuvanshi

Final Decision: Dismissed

Judgement

Gurpal Singh Ahluwalia, J

It is submitted by the counsel for the State that the complainant has been informed about the pendency of this appeal as required under Section 15-A

of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act (in short 'act').

Case diary is available.

This second criminal appeal has been filed under Section 14-A (2) of the Act against the order dated 30.4.2022 passed by Special Judge, Bind,

rejecting the bail application. The first appeal filed by appellant under Section 14-A (2) of the Act was dismissed as withdrawn by order dated

26.05.2022 passed in Cr.A. No.4662/2022.

The appellant has been arrested on 20.01.2022 in connection with Crime No.08/2022 registered by Police Station Ron, District Bind for offence

punishable under Sections 304, 201, 34 of IPC, under Sections 49(a), 34(2) of Excise Act and Sections 3(2)(v) of the Act and Section 120-B of IPC.

After arguing the matter at length, counsel for appellant seeks permission of this Court to withdraw this appeal.

It is, accordingly, dismissed as withdrawn.